

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 231/MP/2018

**Coram:
Shri P.K.Pujari, Chairperson
Dr. M.K.Iyer, Member**

Date of Order: 8th of October, 2018

In the matter of

Petition under Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access in inter-State transmission and related matters) Regulations, 2009 and the Detailed Procedure for grant of enhancement of additional quantum of Connectivity under Stage-II of the Detailed Procedure.

**And
In the matter of**

Srijan Energy Systems Pvt. Ltd.
Office No. 1, Gandhi Colony,
Jaora, Ratlam, Madhya Pradesh 457 226

..... **Petitioner**

Vs

Power Grid Corporation of India Limited
Chief Operating Officer (CTU-Planning)
Saudamini, Plot No. 2, Sector-29,
Gurugram-122 001, Haryana

...Respondent

ORDER

The Petitioner, Srijan Energy Systems Pvt. Ltd. has filed the present petition with the following prayers:

“(i) Declare as illegal, the portion from the minutes of the 27th WR Constituents meeting requiring the Petitioner to ‘submit documentary evidence of eligibility for applying for stage-II connectivity enhancement’, and further declare as illegal, the portion from the said minutes wherein its is recorded that “CTU further stated that BHUJ and Bhuj-II are proposed as the primary and alternate connectivity points for grant of Stage-I connectivity to the applicant as per the details given (along with the

details), as the said portions are in violation of clause 13 of the Detailed Procedure;

(ii) Declare the letter dated 13.7.2018 issued by the Respondent to the Petitioner as illegal and null and void, and set aside the decision of the Respondent contained therein to Grant Stage-I connectivity to the Petitioner;

(iii) Direct the Respondent to grant enhancement of additional quantum of Connectivity from 300 MW to 600 MW to the Petitioner under Stage-II connectivity of the Detailed Procedure under Format-Rcon-E application submitted on 12.6.2018, to connect to one of the two bays already allotted to the Petitioner at the primary location, i.e Bhuj I and for which the Petitioner already executed the agreement and paid advance by June, 2017.”

2. The Petitioner vide its letter dated 28.9.2018 has submitted that due to recent developments, the Petitioner has decided not to pursue the matter and has sought permission to withdraw the present petition. The Petitioner has requested to refund the filing fee of Rs three lakh.

3. The prayer of the Petitioner is allowed. Accordingly, Petition No. 231/MP/2018 is disposed of as withdrawn. However, if any petition is filed by the Petitioner in future, the filing fee paid in the present petition will be adjusted.

Sd/-
(Dr. M.K.Iyer)
Member

sd/-
(P.K.Pujari)
Chairperson